

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 418

IA/1956/ND/2023 IA/1545/ND/2021 IA /2375/ND/2021
IA/3290/ND/2021IA/4563/ND/2021 IA/562/ND/2022
IA/600/ND/2022 IA/2443/ND/2022 in IB/1789/ND/2019

IN THE MATTER OF:

Canara Bank	...	Applicant
Versus		
M/s Gopalsons Steels Pvt Ltd.	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. M.L.Garg in IA 3290/ND/2021, Adv. Preet Pal Singh in IA/1545/ND/202, Dr. Hemant Gupta, Adv. Shivang Jain, for Applicant in IA No.2443/20221, Adv. Kush Gupta in IA 4563/2021
For the SRA/RP	: Adv. Rishabh Singh & S.Shiva for SRA and Resolution Professional

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/1545/ND/2021;-

Ld. Counsel for the Applicant as well as Ld. Counsel for the RP are present through VC. Ld. Counsel for the RP has submitted that they already filed the reply, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. We further direct the RP to serve the copy of the reply on the Counsel for the Applicant. List the matter on **12.08.2024**.

**IA/1956/ND/2023 IA /2375/ND/2021 IA/3290/ND/2021 IA/4563/
ND/2021 IA/562/ND/2022 IA/600/ND/2022 IA/2443/ND/2022:-**

List these IAs on **12.08.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**